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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/ 852 /2024/A

From :- Shri Utpal Rajkhowa
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Kamrup (M), Guwahati-7

Dated Guwahati, the 2nd February, 2024

Sub:- **Permission to avail Home Travel Concession (HTC)**
Ref:- Letter No. FCG/445/2023, dated 20.12.2023

Sir,

With reference to the above, I am directed to inform you that Shri Obang Mize, Counsellor, Family Court-I, Guwahati, Kamrup (M) has been granted permission to avail HTC for the block period of 2022-2023 (by way of carry forward year i.e. 2024), to visit his home at Siang District of Arunachal Pradesh from Guwahati and back to Guwahati, along with his wife and two children w.e.f. the evening of 23.12.2023 to the morning of 05.01.2024 by way of carry forward year i.e. 2024, by the shortest possible route, as per existing Rules.

Shri Mize, may be informed accordingly.

Thanking you,

Yours faithfully,

Sdf

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/ 853-856 /2024/A. Dated 2nd February, 2024

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Obang Mize, Counsellor, Family Court-I, Guwahati, Kamrup (M), for information, with reference to his letter, dated 20.12.2023.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

2/2/24

REGISTRAR(VIGILANCE)

01/02/24